

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 119
CP (IB) No.365/Chd/Chd/2022

IN THE MATTER OF:
Indian Bank

...

Petitioner

Versus

Pankaj Dahiya

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 23.04.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the RP

: Ms. Swati Saluja, Advocate with Mr. Kushvinder Singhal, RP in person

For the Respondent/Personal Guarantor

: Mr. Mast Ram Chechi, PCS

ORDER

Counsel for the RP as well as RP in person is present at the time of hearing of the matter. Mr. Mast Ram Chechi, PCS has appeared as Authorized Representative on behalf of the respondent-Personal Guarantor and prayed for grant of ten days' time to file objections to the report. Ten days' time is granted. It is made clear that no further extension of time will be granted in this matter. The Authorized Representative shall ensure the file of the objections on behalf of the personal guarantor within ten days.

Let the matter be posted to 22.05.2024.

Sd/-

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

Priyanka
April 23, 2024